

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

STARRED QUESTION NO:464

ANSWERED ON:21.12.2000

EXEMPTION FROM TAXES ON UPLIFTMENT OF PETROL AND OTHER LUBRICANT  
CHANDRA BHUSHAN SINGH;SULTAN SALAHUDDIN OWAI SI

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the Government have any proposal to exempt foreign airlines, operating to and from India and also passing through the country, from payment of all levies and duties on upliftment of petrol and other lubricants in India;
- (b) if so, the details thereof;
- (c) whether the Government are also going to amend Aircraft Act, 1939 to make this effective;
- (d) if so, the details thereof and the time by which a final decision is likely to be taken in this regard; and
- (e) the total loss of revenue likely to be suffered by the Government due to this decision?

**Answer**

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV)

(a), (b), (c), (d) and (e): A statement is laid on the table of the House.

Statement in reply to part (a), (b), (c), (d) and (e) of Lok Sabha Starred Question No. 464 for answer on 21.12.2000

(a), (b), (c), (d) & (e): In order to fulfil the obligations under the Air Services Agreements signed by India with various countries and to comply with the resolutions of the International Civil Aviation Organisation, the Government have introduced a bill in Parliament to enact a legislation under Article 253 of the Constitution to exempt from all duties and taxes, the fuel and lubricants uplifted by an aircraft registered in another State operating international services to, from and through India. The proposed exemption does not require any amendment in the Aircraft Act, 1934. When the new legislation is enacted, the State Governments and Union Territories from whose territory ATF etc. is lifted by foreign airlines will lose revenue on account of Sales Tax and other local duties. The total loss will depend on actual upliftment.